

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, AT NEW DELHI**

**EXECUTION APPLICATION.NO.38 /2021**

**IN**

**ORIGINAL APPLICATION NO.48 /2021**

**IN THE MATTER OF:**

**Vireshwar Singh**

**...APPLICANT**

**VERSUS**

**Union of India & ORS.**

**...RESPONDENTS**

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	Uttar Pradesh to Principal Chief Conservator of Forests, Wildlife	
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4. PROOF OF SERVICE

20

DATED: 23.09.2022

PLACE: NEW DELHI



FILED BY

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**STATUS/COMPLIANCE REPORT ON BEHALF  
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**MOST RESPECTFULLY SHOWETH**

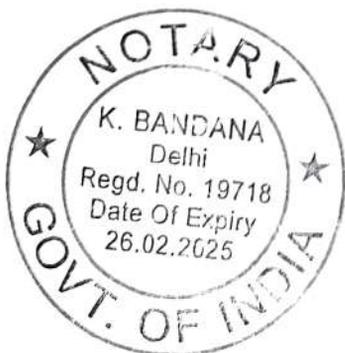
I, RAJESH KUMAR S/o RANG LAL MEENA aged about 32 years presently posted as Divisional Director Social Forestry Division, Meerut, and U.P. Presently in New Delhi, do hereby solemnly affirm and declare as under;



That, I in the above noted capacity am well conversant with the facts and record of the present case and I have gone through the execution application of the original application filed on

behalf of applicant and have understood the same fully. Hence competent to swear this affidavit.

2. That, at the outset it is submitted that the answering respondents have the highest respect and regards for the orders of this Hon'ble Tribunal and the answering respondents are enforcing and executing all the orders of this Hon'ble Tribunal to the best of their abilities, lapse, if any, are neither deliberate nor intentional.
3. It is respectfully submitted that the Hastinapur wild life sanctuary, which encompasses an area of 2073 Sq. Km, was declared sanctuary area on dated 30.07.1986 vide letter U.P.Govt. Van-Anubhag 3 GO no-3782/14-3-5-7/84 Lucknow dated 30.07.1986.
4. It is submitted that Hastinapur wild life sanctuary is a typical example of coexistence of large-scale human activities and wildlife existence. Over the years due to increase in population, agricultural activities have increased to support increasing demand of food grains, which has naturally led to increased human activities in the sanctuary area.
5. That the state government has been performing its statutory duty of protection and conservation of the sanctuary. It is most humbly submitted that the department of Environment Forest and Climate Change U.P. has taken sincere steps for protection

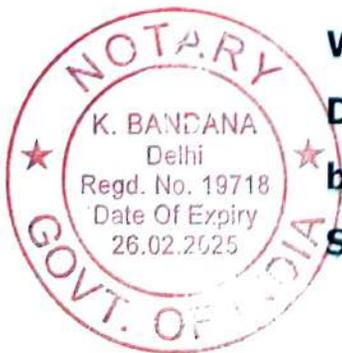


and conservation of the critical habitat of the swamp deer and flora and fauna of the sanctuary.

6. That in the matter of **Gaurav Kumar Bansal versus Union of India** {O.A. no. 325/2018}

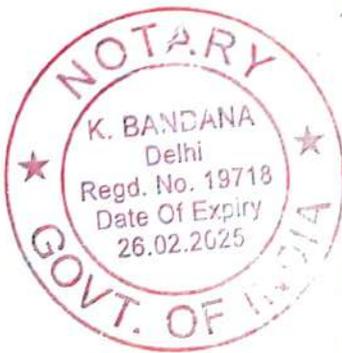
Hon'ble Tribunal passed the following order

**"PARA 19** - We are, therefore, of the considered opinion that despite number of Projects or schemes undertaken by the state for protection and conservation of the wildlife species and habitat of Hastinapur Wildlife Sanctuary there have not been desired results. And none of these interventions will yield stated objectives until and unless habitats within the sanctuary are kept free of any anthropogenic interference. In fact, the measure of success of any management intervention in a protected area is the extent to which we have been able to create habitat which is pristine and free of human interference. **Even though, we are satisfied that State Forest Department has taken necessary steps for the conservation and protection of the wildlife species & habitat and the biological diversity of the area, in accordance with Wildlife Protection Act,1972 and Biological Diversity Act,2002, these measures will not be effective until or unless notification under Section 26(A) is issued. We dispose of this**



**application with the direction that the Section 26(A) notification under the Wildlife Protection Act, 1972 in respect of Hastinapur Wildlife Sanctuary be issued within six (6) months from the date of issuance of this order i.e., by 30.11.2019."**

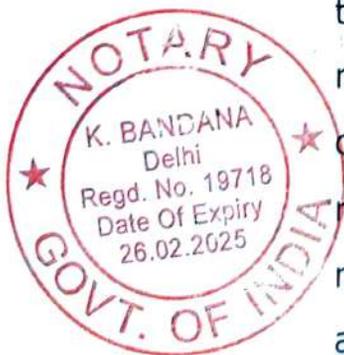
7. That Several meetings were conducted under the chairmanship of Commissioner of Meerut with concerned DM and DFO's and CCF, Meerut. It is submitted that after a detailed discussion the instructions were given to the all DM, DFO's to take necessary steps for the rationalization of Sanctuary Area in the consonance of study report of WII, Dehradun and in compliance of the govt. order dated 17.11.2020 and the instructions were also given to the all-District Magistrates to prepare village/category-wise details of land falling under the Hastinapur Wild life Sanctuary.
8. That on dated 06.04.2022 Commissioner Meerut has written a letter to the Chief Wildlife Warden (CWLW), Lucknow (U.P.) stating that District Magistrate Bijnor, Meerut and Amroha have completed settlement process U/s 19 to 25 under the Wild Life Protection Act 1972 which had already been sent with the letter no. 3234/PA2022 dated 05.03.2022 and the settlement process along with the records done by the District



Magistrate Mujjafarnagar and Hapur is being sent for necessary steps.

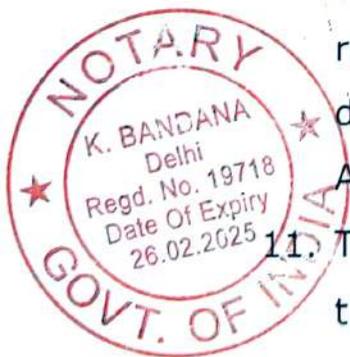
9. That in the meanwhile the execution application no. 47/2019 in Gaurav **Kumar Bansal versus Union of India** was listed before this Hon'ble Tribunal. It is submitted that the answering respondent filed an affidavit on 02.06.2020 with the detailed Status report with regard the necessary steps taken by the state government in compliance of the order of the National Green Tribunal. It was appraised to the Hon'ble Tribunal about the delay in the final notification was occurred due to the pandemic as the entire administration was busy in compliance of Covid-19 protocols and arrangements and duties. After going through the status report, The Hon'ble Tribunal was pleased to pass the following order.

**Para-4** "Since it is stated by the Ld. counsel for the state that delay has taken place due to pandemic and Rationalization Committee is now likely to complete its work within three months and thereafter the State Government will issue final notification within three months, we direct commissioner, Meerut to ensure that the rationalization process is completed within three months and report submitted to the state govt. and thereafter, the additional Chief secretary,



Forest and environment, UP, may ensure that further action is completed within next three months. It is made clear that in case of failure, it will be open to either party to move the Tribunal after six months, seeking coercive measures.”

10. That in compliance of the statutory duties which are assigned under the law and order of this Hon'ble Tribunal, all the concerned DFO's, DM performed their duties with the utmost sincerity and took necessary steps and CCF Meerut provided necessary document formats to concerned District Magistrate and DFO's to speed up the process of rationalization of HWLS boundaries. It is submitted that under the chairmanship of Commissioner Meerut, monitoring meetings were held at regular intervals to review rationalization work progress that is dated 15.06.2021, 23.06.2021, 07.08.2021, 25.09.2021, 25.10.2021, 22.12.2021 & 21.02.2022. It is germen to mention here during the above said period the process of settlement / rationalization of boundaries was got hampered due to State Assembly Election also AS the entire Administration was busy in election duty.

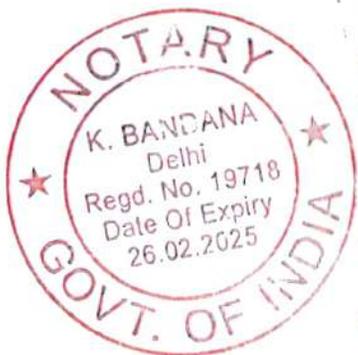


11. That in the scrutiny of the above record, sent by the Commissioner Meerut, some discrepancies were found and necessary documents were missing therefore Chief Wildlife Warden (CWLW),

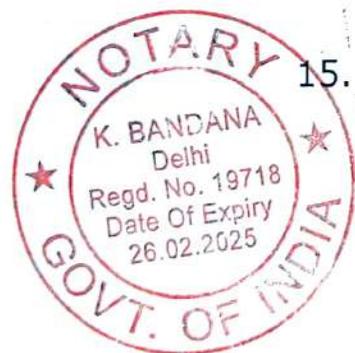
Lucknow (U.P.) has written a letter no. 3307/10-1 dated 20.06.2022 to him regarding submission of complete records of new boundaries district-wise after rationalization and consolidated maps (along with forward and backward bearing) with soft/hard copy in English and Hindi language.

12. That CF, Meerut has written a letter to Chief Wildlife Warden (CWLW), Lucknow in-response to letter dated 20.06.2022, stating that some partial-changes has been done in the settlement proceedings U/s 19 to 25 under the Wildlife Protection Act 1972 of District Hapur. It is submitted that in the rationalization of boundaries some part of the forest land was excluded and left inadvertently which has been included and rectified later in the consonance of study report done WII, Dehradun.

13. That after intense scrutiny, Chief Wildlife Warden has written a letter and forwarded the HWLS rationalization report to the Additional Chief Secretary Forest, Environment and climate change, U.P. government vide letter no. 608/10-1 (Exe Appl 38/2021 in OA No. 48/2021) dated 26.08.2022 for Final Notification U/s 26A under the Wildlife Protection Act 1972. **True Translated copy of the Letter written by the CWLW dated 26.08.2022.**



14. It is submitted that after duly examining the proposal, Government of Uttar Pradesh has suggested some rectification in the proposal vide letter Dated 20-09-2022 which is to be done at the level of concerned settlement officers/District Magistrate. The Government of Uttar Pradesh shall take up the proposal for final notification of the Sanctuary after getting complete and rectified proposal following a due process Inlight of Submission made, herein, It is requested that a further/extension time of 3 months may be granted by the Hon'ble Tribunal. **TRUE TRANSLATED COPY OF THE LETTER WRITTEN BY JOINT SECRETARY (SANYUT SACHIV) GOVT. OF U.P. TO PRINCIPAL CCF WILDLIFE is herewith as annexed as ANNEXURE R-2.**



15. That the contents of the present affidavit are being humbly placed for the kind consideration of this Hon'ble Tribunal.

That the contents of the affidavit are drafted under my instructions and I have understood the same. Neither any part of this affidavit is false and nor any material is concealed therefrom.

Deponent  
प्रमाणित  
सामाजिक वानिकी प्रभाग,  
मेरठ।

Verification:

I, the above named deponent, verify that the contents of this affidavit are true and correct as per the officially record available with my office, nothing material has been concealed therefrom.

Chetan Yadav  
7/3704/2021  
IDENTIFIED

Verified at New Delhi on this day of 23 SEP 2022 September 2022.

Deponent  
प्रमाणित  
सामाजिक वानिकी प्रभाग,  
मेरठ।



Through

Bhanwar Pal Singh Jadon

BHANWAR PAL SINGH JADON  
Counsel for the State of U.P.

23 SEP 2022

Dated: 23.09.2022

Place: NEW DELHI

ATTESTED  
NOTARY PUBLIC DELHI  
GOVT. OF INDIA  
Mob.: 9654768498

**Office of the Principal Chief Conservator of Forests, Wildlife Uttar  
Pradesh, Lucknow**

Letter No. 608 /10 1 (EXE. Appl. 982021.1.0.0.0.41721921) Lucknow, Dt. 26.08.22

To,

Additional Chief Secretary,

Environment, Forest and Climate Change, Section-4,

Government of Uttar Pradesh, Lucknow.

Subject: Reference

1. Regarding issuance of final notification of Hastinapur Wildlife Sanctuary 1- Office Memorandum No. 1275 / 81-4-2020-852 / 97 of Environment Forest and Climate Change Section-4 dated 17.11.2020
2. Office of the Commissioner, Meerut Division, Meerut Circular No. 3234/PA-2022 dated 08.03.2022 and Circular No. 3654/PA-2022 dated 06.04.2022.
3. Circular No. 3307/10-1 of this Office (Exe Appl. 38). /2021 in O.A. No. 48/2021) dated 20.06.2022
4. Letter No. 566/14-1 dated 04.08.2022 from the Conservator of Forests/Regional Director, Meerut Region, Meerut.

Sir,

It is to be informed that in relation to the rationalization of the boundary of Hastinapur Wildlife Sanctuary in the districts- Bijnor, Hapur, Meerut, Amroha and Muzaffarnagar, the Government of Uttar Pradesh, Environment Forest and Climate Change, Section-4, dated 17.11.2020 under Section-18(b) of the Indian Wildlife (Protection) Act, 1972 on any land falling under his control within the limits of Hastinapur Wildlife Sanctuaries extended at Bijnor, Hapur, Meerut, Amroha and Muzaffarnagar. In order to investigate and determine the existence, nature and extent of the rights of the person, the Commissioner, Meerut Circle, has been appointed as the Collector for the procedure / action to be taken under Section 19 to 25 of the said Act. Nodal Officer was designated.

In compliance of the above, the Commissioner, Meerut Circle, Meerut completed the proceedings of Section 19 to 25 of the Indian Wildlife (Protection) Act, 1972

by the District Magistrates Bijnor, Meerut and Amroha, with reference to their office letter dated 08.03.2022 and District Magistrate Muzaffarnagar and the article received from Hapur as above has been attached to this office by reference letter dated 06.04.2022 and has been sent to this office for further action.

According to the above, in reference to the new boundaries of Hastinapur Wildlife Sanctuary vide this office's reference letter dated 20.06.2022, district-wise / area-wise details including the type of land, including the combined boundaries of all the districts detailed under the said limit, consolidated map (forward and backward bearings) In order to make available the article of the notification in Hindi and English language in soft / hard copy for issuing a new notification of Hastinapur Wildlife Sanctuary after the rationalization action, in the order of the expectation made from the Commissioner, Meerut Division, Meerut. Patron / Regional Director, Meerut Zone, Meerut has sent a reference letter dated 04.08.2022 to Hastinapur Wildlife Sanctuary.

"Final notification issued under section 26 (a) of the Indian Wildlife (Protection) Act, 1972" in accordance with the government's decision taken after the process of rationalization of the boundaries of the covered districts such as Bijnor, Hapur, Meerut, Amroha and Muzaffarnagar. The article of the notification provided for making available in Hindi and English language and for district-wise border rationalization, GPS coordinates and details of forward and backward bearings and consolidated polygon map as well as the Indian Wildlife (Protection) Act, 1972 in Hapur district. A copy of the partial amendment made in the article of action from section 19 to 25 (previously sent by the office letter of the Divisional Commissioner, Meerut dated 06.04.2022) is being attached for information and with the request that please Hastinapur Wildlife The said proposal is being sent to the government for further action to issue the final notification of the Vihar.

**Enclosure - As above.**

Annexure-1: Article of notification in Hindi language.

Annexure- 2: Article of the Notification in English Language.

Annexure-3: Forward and backward bearing with GPS coordinates District Meerut

Annexure-4: Forward and backward bearing GPS coordinates. District Hapur.

Annexure-5: Forward and backward bearing GPS coordinates. District Mujjafarnagar.

Annexure-6: Forward and backward bearing GPS coordinates. District Bijnor

Annexure-7: Forward and backward bearing GPS coordinates. District Amroha

Annexure-8: To come under the proposed Hastinapur Wildlife Sanctuary District Meerut of area belonging to Hapur, Muzaffarnagar, Bijnor and Amroha Integrated Polygon Map.

Annexure-9: Under Section 26 of Wildlife Act 1972 - The vihar of Hastinapur in District Hapur to Hastinapur (Wildlife Sanctuary)

(K.P. DUBEY)

**Principal Chief Conservator of Forests, Wildlife**

**Lucknow, Uttar Pradesh**

Letter no. 608, On the said date.

Copy sent to the following for information and necessary action:

1. To the Principal Chief Conservator of Forests and Head of the Department, In the order of 20.06.2022.
2. Chief Conservator of Forests, Western Zone, Uttar Pradesh, Meerut.
3. Commissioner Meerut Circle, Meerut.
4. Conservator of Forests, Meerut, Saharanpur, Moradabad.
5. District Magistrate, Meerut, Hapur, Muzaffarnagar, Bijnor and Amroha.
6. Divisional Director / Divisional Forest Officer, Meerut, Hapur, Muzaffarnagar, Bijnor and Amroha..

Office of the Chief Conservator of Forests, West Zone, Uttar Pradesh Letter: -  
455/141 Dated 8 Sep/2022

The copy was sent to the Conservator of Forests, Meerut, Saharanpur and the respected Divisional Officers for information to the Principal Chief Conservator of Forests, Wildlife, for an important work ward. Lucknow, Uttar Pradesh.

**(K.P. DUBEY)**

**Principal Chief Conservator of Forests, Wildlife**

**Lucknow, Uttar Pradesh**

## कार्यालय प्रधान मुख्य वन संरक्षक, वन्य जीव उत्तर प्रदेश, लखनऊ

पत्रांक 3307/10-1 (EXE. Appl. 38/2021 in O.A. No. 48/2021) दिनांक, अगस्त, 26, 2022  
सेवा में, मेरठ क्षेत्र, उपायुक्त, मेरठ

अपर मुख्य सचिव,  
पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-4,  
उ0प्र0 शासन, लखनऊ।

विषय:- हस्तिनापुर वन्यजीव विहार की अंतिम अधिसूचना जारी किये जाने के सम्बन्ध में।

- सन्दर्भ:-
- 1-पर्यावरण वन एवं जलवायु परिवर्तन, अनुभाग-4 की कार्यालय ज्ञाप सं0-1275/81-4-2020-852/97 दिनांक 17.11.2020
  - 2-आयुक्त, मेरठ मण्डल, मेरठ का कार्यालय पत्रांक-3234/पी0ए0-2022 दिनांक 08.03.2022 तथा पत्रांक-3654/पी0ए0-2022 दिनांक 06.04.2022
  - 3-इस कार्यालय का पत्रांक-3307/10-1 (Exe. Appl. 38/2021 in O.A. No.48/2021) दिनांक 20.06.2022
  - 4-वन संरक्षक/क्षेत्रीय निदेशक, मेरठ क्षेत्र, मेरठ का पत्रांक-566/14-1 दिनांक 04.08.2022

महोदय,

अवगत कराना है कि जनपद-बिजनौर, हापुड, मेरठ, अमरोहा और मुजफ्फरनगर में विस्तृत हस्तिनापुर वन्य जीव विहार की सीमा के सुव्यवस्थीकरण (Rationalization) के सम्बन्ध में उत्तर प्रदेश शासन, पर्यावरण वन एवं जलवायु परिवर्तन, अनुभाग-4 के सन्दर्भित कार्यालय ज्ञाप दिनांक 17.11.2020 द्वारा भारतीय वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा-18 (बी) के अन्तर्गत जिलाधिकारी बिजनौर, हापुड, मेरठ, अमरोहा और मुजफ्फरनगर में विस्तृत हस्तिनापुर वन्य जीव विहार की सीमाओं के भीतर उनके नियंत्रणाधीन क्षेत्र में आने वाली भूमि पर किसी व्यक्ति के अधिकारों के अस्तित्व, प्रकृति और विस्तार की जांच करने और उसे अवधारित करने के लिये उक्त अधिनियम की धारा-19 से 25 के अन्तर्गत की जाने वाली प्रक्रिया/कार्यवाही हेतु कलेक्टर के रूप में नियुक्त कर उक्त प्रक्रिया हेतु आयुक्त, मेरठ मण्डल, मेरठ को नोडल अधिकारी नामित किया गया था।

उक्त के अनुपालन में आयुक्त, मेरठ मण्डल, मेरठ द्वारा जिलाधिकारी बिजनौर, मेरठ एवं अमरोहा द्वारा भारतीय वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 19 से 25 तक की कार्यवाही पूर्ण कर आलेख उनके कार्यालय के सन्दर्भित पत्र दिनांक 08.03.2022 एवं जिलाधिकारी मुजफ्फरनगर एवं हापुड से उपरोक्तानुसार प्राप्त आलेख को उनके कार्यालय के सन्दर्भित पत्र दिनांक 06.04.2022 द्वारा संलग्न कर इस कार्यालय को अग्रोत्तर कार्यवाही हेतु प्रेषित की गई है।

उक्त के क्रमागत इस कार्यालय के सन्दर्भित पत्र दिनांक 20.06.2022 द्वारा हस्तिनापुर वन्य जीव विहार की नई सीमाओं के संदर्भ में उक्त सीमा के अन्तर्गत विस्तृत समस्त जनपदों की सुमिलित सीमाओं सहित जनपदवार/भूमि का प्रकार सहित क्षेत्रफलवार विवरण, समेकित मानचित्र (फारवर्ड व बैकवर्ड बियरिंग सहित) तथा सुव्यवस्थीकरण (Rationalization) कार्यवाही के उपरान्त हस्तिनापुर वन्य जीव विहार की नवीन अधिसूचना जारी कराने हेतु अधिसूचना का आलेख हिन्दी व अंग्रेजी भाषा में साफ्ट/हार्ड कॉपी में उपलब्ध कराने हेतु आयुक्त, मेरठ मण्डल, मेरठ से की गयी अपेक्षा के क्रम में वन संरक्षक/क्षेत्रीय निदेशक, मेरठ क्षेत्र, मेरठ ने अपने कार्यालय के सन्दर्भित पत्र दिनांक 04.08.2022 द्वारा हस्तिनापुर वन्य जीव विहार

रखे आच्छादित जनपदों यथा बिजनौर, हापुड़, मेरठ, अमरोहा और मुजफ्फरनगर की सीमा सुव्यवस्थीकरण (Rationalization) की कार्यवाही के उपरान्त लिखे गये शासकीय निर्णय के क्रम में भारतीय वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 26 (क) के अन्तर्गत अंतिम अधिसूचना जारी कराने हेतु उपलब्ध कराए गए अधिसूचना का आलेख हिन्दी व अंग्रेजी भाषा में तथा जनपदवार सीमा सुव्यवस्थीकरण (Rationalization) हेतु जी०पी०एस० निर्देशांक एवं फारवर्ड व बैकवर्ड बियरिंग के विवरण व समेकित पालीगान मानचित्र तथा साथ ही जनपद हापुड़ में भारतीय वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 19 से 25 तक की कार्यवाही के आलेख में किये गये आंशिक संशोधन की प्रति (पूर्व में मण्डलायुक्त, मेरठ के कार्यालय पत्र दिनांक 06.04.2022 द्वारा प्रेषित) को संलग्न कर सूचनार्थ एवं इस अनुरोध के साथ प्रेषित की जा रही है कि कृपया हस्तिनापुर वन्य जीव विहार की अंतिम अधिसूचना जारी कराये जाने हेतु उक्त प्रस्ताव शासन को अग्रतः कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक-उपरोक्तानुसार।

- संलग्नक-1 अधिसूचना का आलेख हिन्दी भाषा में।
- संलग्नक-2 अधिसूचना का आलेख अंग्रेजी भाषा में।
- संलग्नक-3 फारवर्ड व बैकवर्ड बियरिंग जी०पी०एस० निर्देशांक सहित-जनपद मेरठ।
- संलग्नक-4 फारवर्ड व बैकवर्ड बियरिंग जी०पी०एस० निर्देशांक सहित-जनपद हापुड़।
- संलग्नक-5 फारवर्ड व बैकवर्ड बियरिंग जी०पी०एस० निर्देशांक सहित-जनपद मुजफ्फरनगर।
- संलग्नक-6 फारवर्ड व बैकवर्ड बियरिंग जी०पी०एस० निर्देशांक सहित-जनपद बिजनौर।
- संलग्नक-7 फारवर्ड व बैकवर्ड बियरिंग जी०पी०एस० निर्देशांक सहित-जनपद अमरोहा।
- संलग्नक-8 प्रस्तावित हस्तिनापुर वन्य जीव विहार क्षेत्र के अन्तर्गत आने वाले जनपद-मेरठ, हापुड़, मुजफ्फरनगर, बिजनौर तथा अमरोहा से सम्बन्धित क्षेत्र के समेकित पालीगान मानचित्र।

संलग्नक-9 वन्य जीव (संरक्षण) अधिनियम-1972 की धारा-26 के अन्तर्गत जनपद-हापुड़ में हस्तिनापुर वन्य जीव विहार सीमा सुव्यवस्थीकरण (अनुसूची-3, 4, 5) का संशोधन हेतु प्रेषित की प्रति

भवदीय,

*[Signature]*  
25/06/2022  
(के०पी० दूबे)

प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ।

पत्रांक 608 / उक्तदिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष को. इस कार्यालय के सन्दर्भित पत्र दिनांक 20.06.2022 के क्रम में।
2. मुख्य वन संरक्षक, पश्चिमी जोन, उत्तर प्रदेश, मेरठ।
3. आयुक्त मेरठ मण्डल, मेरठ।
4. वन संरक्षक, मेरठ, सहारनपुर, मुरादाबाद।
5. जिलाधिकारी, मेरठ, हापुड़, मुजफ्फरनगर, बिजनौर एवं अमरोहा।
6. प्रशासकीय निदेशक / प्रभागीय वनाधिकारी, मेरठ, हापुड़, मुजफ्फरनगर, बिजनौर एवं अमरोहा।

*[Handwritten notes and signatures]*  
स्वयं कार्यवाही  
D.F.  
@  
5/9

कार्यालय मुख्य वन संरक्षक पश्चिमी जोन, उत्तर प्रदेश, मेरठ  
पत्रांक: 455/11-1 दिनांक 8 जून 2022  
प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ।  
(के०पी० दूबे)  
25/06/2022

मुख्य वन संरक्षक  
पश्चिमी जोन, उत्तर प्रदेश, मेरठ।

Top Priority/Time Bound  
No. 601/81-4-2022

Sender,

Ravi Shanker Mishra  
Joint Secretary(SANYUT SACHIV),  
Government of Uttar Pradesh

To,

Principal Chief Conservator of Forest,  
Wildlife, Uttar Pradesh.

Subject: Regarding issuing of final notification of Hastinapur Wildlife Sanctuary.  
Sir,

Please take reference of your letter number-601/10-1 (Exe.Appl.38/2021 in OA No. 48/2021) dated 26 August 2022, through which the final notification draft and area wise details of all the districts i.e district wise / land type along with the area under the proposed new boundary of Hastinapur Wildlife Sanctuary have been made available.

In the above context , I have been directed to state that please provide information /details along with recommendation on the following points to the govt compulsorily today.

1. Map (with stamp) Signed by the Competent Authorities by erecting the bearings in closed circuit manner on the boundaries of the entire proposed area of Hastinapur Wildlife Sanctuary.
2. Documentary evidence signed by competent authorities for district-wise confirmation of the entire proposed area of Hastinapur Wildlife Sanctuary.
3. The background and procedure of rationalizing/streamlining of the boundaries of Hastinapur Wildlife Sanctuary should be included in the draft for issuance of final notification of Hastinapur Wildlife Sanctuary under Section 26A of the Wildlife (Protection) Act, 1972,
4. A Certificate(format attached) signed (with stamp) by the competent authorities with regards to make above notification as error-free/faultless .

Please ensure personal attention / top priority in the matter.

Attachments -As above

Sincerely

(Ravi Shanker Mishra)  
Joint Secretary,

Number and Date as

Copy sent to the following for information and necessary action:-

1. Principal Chief Conservator of Forest, UP.
2. Commissioner, Meerut Circle, Meerut.
3. Chief Conservator of Forest, Meerut Circle, Meerut
4. District Megistrate: Bijnor, Hapur, Amroha and Muzzaffarnagar.
5. Guard File.

Certificate (Format)

Entire land proposed for hastinapur wildlife sanctuary .....hect has been properly reconciled /matched from the relevant revenue records. In this matter needful action has been completed for rationalization of the limits of the hastinapur wildlife sanctuary in the light of relevant provisions of wildlife Protection Act 1972 ( as ammended) and according to which there is no legal impediment for state govt to issue the notification of hastinapur wildlife sanctuary as per provisions of Section 26 (A) of the said act. The data/facts included in the attached notification have been duly tallied/tested, which is completely error free.

signature DM

signature commisioner ,

signature CWLW

सर्वोच्च प्राथमिकता / समयबद्ध  
संख्या-601/81-4-2022

प्रेषक,

रवि शंकर मिश्र,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

प्रधान मुख्य वन संरक्षक,  
वन्यजीव उ०प्र०।

पर्यावरण, वन एवं जलवायु परितर्वन अनुभाग-4

लखनऊ दिनांक : 20 सितम्बर, 2022

विषय:- हस्तिनापुर वन्यजीव विहार की अन्तिम अधिसूचना जारी किये जाने के सम्बन्ध में।  
महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-601/10-1 (Exe.Appl.38/2021 in O.A. No.48/2021) दिनांक 26 अगस्त, 2022 का कृपया संदर्भ ग्रहण करें, जिसके माध्यम से हस्तिनापुर वन्य जीव विहार की प्रस्तावित नयी सीमा के अन्तर्गत विस्तृत समस्त जनपदों की सम्मिलित सीमाओं, जनपदवार/भूमि का प्रकार सहित क्षेत्रफलवार विवरण तथा अधिसूचना का आलेख उपलब्ध कराया गया है।

2- उक्त के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया निम्नांकित बिन्दुओं पर सूचना/विवरण संस्तुति सहित शासन को अनिवार्य रूप से आज ही उपलब्ध कराने का कष्ट करें:-

- (1) हस्तिनापुर वन्यजीव विहार के सम्पूर्ण प्रस्तावित क्षेत्रफल की सीमाओं पर पिलर लगाते हुए वियरिंग के अनुसार closed circuit बनाते हुए सक्षम अधिकारियों द्वारा हस्ताक्षरित (मोहर सहित) मानचित्र।
- (2) हस्तिनापुर वन्यजीव विहार के सम्पूर्ण प्रस्तावित सम्पूर्ण क्षेत्रफल-115644.0071 हे० का जनपदवार पुष्टि हेतु सक्षम अधिकारियों द्वारा हस्ताक्षरित अभिलेखीय साक्ष्य।
- (3) वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 26ए के अंतर्गत हस्तिनापुर वन्यजीव विहार की अधिसूचना निर्गत करने हेतु आलेख में हस्तिनापुर वन्यजीव विहार की सीमाओं के सुव्यवस्थीकरण करने हेतु की गयी प्रक्रिया एवं उसकी पृष्ठभूमि का समावेश किया जाय।
- (4) उक्त प्रश्नगत अधिसूचना के बृद्धि रहित होने विषयक सक्षम अधिकारियों द्वारा हस्ताक्षरित (मोहर सहित) प्रमाण-पत्र (प्रारूप संलग्न)।

कृपया प्रकरण में व्यक्तिगत ध्यान/सर्वोच्च प्राथमिकता अनिवार्य रूपेण सुनिश्चित की जाय।

संलग्नक-यथोक्त।

शुभदीय

(रवि शंकर मिश्र)  
संयुक्त सचिव

संख्या व दिनांक तदैव

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ०प्र०।
- 2-मण्डलायुक्त, मेरठ मण्डल, मेरठ।
- 3-मुख्य वन संरक्षक, पश्चिमी जोन, उ०प्र० मेरठ।
- 4-जिलाधिकारी, बिजनौर, हापुड़, मेरठ, अमरोहा एवं मुजफ्फर नगर, लखनऊ।
- 5-गार्ड फाइल।

Dy. C. W. L.

Pr. Secy  
20/9/2022

श्री श्री पी. मेर

21.09.22

आज्ञा से,

(रवि शंकर मिश्र)  
संयुक्त सचिव

### प्रमाण पत्र (प्रारूप)

हस्तिनापुर वन्यजीव विहार हेतु प्रस्तावित सम्पूर्ण भूमि—  
हे० का सुसंगत राजस्व अभिलेखों से भली-भांति मिलान कर लिया गया है। प्रकरण में वन्य जीव संरक्षण अधिनियम, 1972 (यथा संशोधित) के सुसंगत प्राविधानों के आलोक में हस्तिनापुर वन्य जीव विहार की सीमा सुव्यवस्थीकरण (Rationalization) हेतु यथावश्यक कार्यवाही पूर्ण कर ली गयी है, जिसके आधार पर राज्य सरकार द्वारा उक्त अधिनियम, 1972 (यथा संशोधित) की धारा-26-अ के अन्तर्गत हस्तिनापुर वन्यजीव विहार की अधिसूचना निर्गत करने में कोई विधिक बाधा नहीं है। संलग्न अधिसूचना में सम्मिलित आंकड़ों/तथ्यों का विधिवत मिलान/परीक्षण कर लिया गया है, जो कि पूर्णतः त्रुटिरहित है।

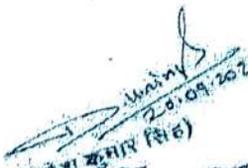
ह०/-  
(सम्बन्धित जिलाधिकारी)

ह०/-

ह०/-

(मण्डलायुक्त)

(प्रधान मुख्य वन संरक्षक  
वन्य जीव, उ०प्र०)

  
20.09.2022  
(दिनेश कुमार सिंह)  
अनुसन्धित  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
उ०प्र० शासन।



# In the Matter of "Vireshwar Singh V. Union of India & ors" Add label



**Harsh Vardhan Singh...** 3:12 pm  
to mansichahal104@gmail.co... ▾



Please find the scanned images of Status/Compliance Report on behalf of Respondent (State) titled as "Vireshwar Singh V. Union of India & Ors."  
Kindly treat this as advance service of same.

Thank you.

Adv. Harsh Vardhan Singh Rajawat

From:-  
Bhanwar Pal Singh Jadon  
Standing Counsel State of U.P.



Vireshwar Si...(NGT).pdf



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